[To be published in the Gazette of India, Extraordinary, Part-II, section 3, sub-section (ii)]

Government of India
Ministry of Finance
(Department of Revenue)
Central Board of Indirect Taxes and Customs
Directorate of Revenue Intelligence

Notification No. 26/2020-Customs (N.T./CAA/DRI)

New Delhi, dated 2105.2020

S.O. (E). - In pursuance of notification No. 60/2015-Customs (N.T.), published vide number G.S.R. 453(E), dated 4th June 2015 in Gazette of India, Extra-ordinary, Part-II, section 3, sub-section (i), and as amended by notification No. 133/2015-Customs (N.T.), published vide number G.S.R. 916(E) dated 30thNovember 2015 in Gazette of India, Extra-ordinary, Part-II, section 3, sub-section (i), issued by the Government of India, Ministry of Finance, Department of Revenue, under clause (a) of section 152 of the Customs Act, 1962 (52 of 1962), the Director General, Revenue Intelligence, hereby makes the following amendment in the Notification No.42/2019-Customs (N.T.) dated 06.09.2019 published vide S.O. 3245 (E) dated 09.09.2019.

In the said notification, against serial number 3, in column 3 for the existing words, "F. No. DRI/CZU/VIII/48/Enq-1/Int-36/2018 dated 05.05.2019 read with Supplementary Show Cause Notice dated 04.02.2020 and Corrigendum dated 02.03.2020 to Supplementary Show Cause Notice dated 04.02.2020" shall be substituted.

[F. No. DRI/HQ-CI/50D/CAA-35/2019-CI]

(JASPREET SINGH SUKHIJA)
JOINT DIRECTOR

Copy forwarded for information and updation of record to

- 1. Additional Director General (Adjudication), Directorate of Revenue Intelligence, Room No. 214, New Custom House, Near IGI Airport, New Delhi-110037.
- 2. Additional Director General, Directorate of Revenue Intelligence, Chennai with reference to his letter F. No. DRI/CZU/VIII/48/Enq-1/Int-36/2018 dated 02.03.2020 and with the request to inform the noticees to the show cause notice dated 05.05.2019.
- 3. Principal Commissioner/ Commissioner of Customs (II), 60, Rajaji Salai, Custom House, Chennai-600001.